

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 101**  
**IB/242/ND/2024**

**IN THE MATTER OF:**

Saivi Finance Private Limited	...	Applicant
Versus		
ITJ Retails Private Limited	...	Respondent

**Under Section 7 of (IBC), 2016.**

**Order delivered on 13.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Atul Bhatia, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Atul Bhatia, Proxy-Counsel on behalf of the applicant is present and has submitted that counsel on record is not available and seeks an adjournment. Let this matter be posted to 05.06.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**